GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA UNSTARRED QUESTION NO. 143

ANSWERED ON - 18.7.2022

RATING OF HEALTH INSURANCE COMPANIES

143. SHRIMATI SAJDA AHMED:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has formulated any policy for rating of the Health Insurance companies on the basis of their performance and if so, the details thereof;
- (b) whether the Government has lifted the regulations for the approval-seeking process to launch new products by the insurance company under use and file system and if so, the details thereof;
- (c) whether the Government has taken note that the policies introduced under the use and file system lack sustainability and affordability for the targeted customers and if so, the details thereof; and
- (d) the number of health insurance schemes suspended or withdrawn due to noncompliances during the last three Years?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KARAD)

(a): Insurance Regulatory and Development Authority of India (IRDAI) has informed that currently no proposal for performance-based rating of the health insurance companies is under consideration.

(b) and (c): IRDAI has informed that, vide circular dated 1.6.2022, they have permitted all general and health insurance companies to introduce or modify/revise all categories of products and add-ons offered under health insurance business through "Use and File" procedure, subject to complying with certain norms. These norms *inter alia* include having in place a Board approved policy of such products, premium rates appropriately reflecting the benefits and terms and conditions of the underlying products/add-ons, based on the generally accepted actuarial principles, while ensuring self-sustainability and affordability of these products to the targeted market.

(d): IRDAI has informed that no health insurance schemes have been suspended or withdrawn due to non-compliances during the last three years.